

Saturday, February 23, 1861

***INDIAN LEG.
COUNCIL
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P. L.

say that they had all been returned at the request of the Clerk. The only copies which had been circulated were those which, according to the Standing Orders, were required to be circulated among the Members of this Council and to the Government; and two copies had been sent to the Indigo Planters' Association, at the request of their Secretary. So far as further publication was concerned, he was happy to say that this Council was in no way responsible.

WRECKED BOATS.

Mr. SCONCE postponed the Motion (which stood in the Orders of the Day) for a Committee of the whole Council on the Bill "for the preservation of property recovered from Wrecked Boats."

STANDING ORDERS COMMITTEE.

THE VICE-PRESIDENT moved that Mr. Laing be added to the Standing Orders Committee.

Agreed to.

PETITION OF KHOSHAL MUNDUL AND OTHERS.

THE VICE-PRESIDENT gave notice that he would next Saturday move the adoption of the Report of the Standing Orders Committee on the Petition of the Indigo Planters' Association, relative to the Petition of Khoshal Mundul and others.

The Council adjourned.

Saturday, February 23, 1861.

The Hon'ble Sir H. B. E. Frere, *Senior Member of the Council of the Governor-General*, Presiding.

Hon'ble C. Beadon,	A. Sconce, Esq.,
Hon'ble Major Geal.	C. J. Erskine, Esq.,
Sir R. Napier,	and
Hon'ble S. Laing,	Hon'ble Sir C. R. M.
H. B. Harrington, Esq.,	Jackson.

PORT-DUES (CALINGAPATAM AND MUNSOORCOTTAH.)

THE PRESIDENT read a message informing the Legislative Council, that

the Governor-General had assented to the Bill "for the levy of Port-dues at Calingapatam and Munsoorcottah within the Presidency of Fort St. George."

RELIGIOUS ENDOWMENTS.

THE CLERK reported to the Council, that he had received a communication from the Home Department, forwarding papers on the subject of the Bill "to repeal Regulation XIX. 1810 of the Bengal Code, and Regulation VII. 1817 of the Madras Code," regarding Religious Endowments.

Mr. BEADON moved that the communication be referred to the Select Committee on the Bill.

Agreed to.

POLICE.

SIR BARTLE FRERE presented the Report of the Select Committee on the Bill "for the regulation of Police within any part of the British Territories in India to which it may please the Governor-General in Council to extend its provisions."

PAPER CURRENCY.

Mr. LAING postponed the Motion (which stood in the Orders of the day) for a Committee of the whole Council on the Bill "to provide for a Government Paper Currency," in consequence of the unavoidable absence of the Chief Justice.

WRECKED BOATS.

Mr. SCONCE said that, for a similar reason, he wished to postpone the Motion (which stood in the Orders of the Day) for a Committee of the whole Council on the Bill "for the preservation of property recovered from Wrecked Boats." He understood that the Honorable and learned Vice-President entertained some objections to the Bill as it now stood.

PETITION OF KHOSHAL MUNDUL AND OTHERS.

SIR CHARLES JACKSON said that the Chief Justice had requested

him to postpone this Motion, of which he had given notice, for the adoption of the Report of the Standing Orders Committee on the Petition of the Ludigo Planters Association relative to the Petition of Khoshal Mundul and others.

NOTICES OF MOTION.

MR. BEADON gave notice that he would next Saturday move the first reading of a Bill "to provide for the punishment of breach of contract for the cultivation, &c. of Agricultural produce," and also of a Bill "to amend Act XLII of 1860 (for the establishment of Courts of Small Causes beyond the local limits of the jurisdiction of the Supreme Courts of Judicature established by Royal Charter.)"

RELIGIOUS ENDOWMENTS.

SIR BARTLE FRERE moved that Mr. Beadon be added to the Select Committee on the Bill "to repeal Regulation XIX. 1810 of the Bengal Code, and Regulation VII. 1817 of the Madras Code."

Agreed to.

ARTICLES OF WAR (NATIVE ARMY.)

SIR BARTLE FRERE moved that Sir Robert Napier be added to the Select Committee on the Bill "to make certain amendments in the Articles of War for the Government of the Native Officers and Soldiers in Her Majesty's Indian Army."

Agreed to.

CIVIL PROCEDURE.

MR. HARRINGTON said that, in the absence of the Honorable Member for Madras, he had the honor to present to the Council a paper received from the Government of Fort St. George relative to the Bill introduced by him to amend Act VIII of 1859, known as the Civil Procedure Code, and to move that the paper be printed and referred to the Select Committee now sitting on the Bill.

Agreed to.

MR. HARRINGTON said, he had also received a letter from the Secretary to the Government of the North-Western Provinces with enclosures, on the subject of the working of the same Code, and he begged to move that extracts from those papers, so far as they related to the Bill already alluded to as having been brought in by him to amend Act VIII of 1859, be printed and referred to the Select Committee on that Bill. The papers were voluminous, and he did not consider it advisable or necessary to put the Government to the expense of printing the whole of them. They would lie on the table, and any Honorable Member who wished to read them would have an opportunity of doing so.

Agreed to.

PRISON AT THE NEILGHERRIES.

SIR CHARLES JACKSON gave notice that he would next Saturday ask the following question :

What progress has been made in erecting a Prison at the Neilgherries, and what accommodation such Prison will afford for European and American convicts sentenced to Penal Servitude ?

The Council adjourned.

Saturday, March 2, 1861.

PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,
in the Chair.

Hon'ble Sir H. B. E. Frere,	H. B. Harrington, Esq.,
Hon'ble C. Beadon,	A. Sconce, Esq.,
Hon'ble S. Laing,	and C. J. Erskine, Esq.,

PAPER CURRENCY.

THE CLERK presented to the Council a Petition from the Calcutta Trades Association, concerning the Bill "to provide for a Government Paper Currency."

And a Petition from the Bengal Chamber of Commerce, concerning the same Bill.

MR. LAING said, he proposed to move that the above Petitions be read